

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2587  
TO BE ANSWERED ON 17.03.2025**

**LABOUR WELFARE SCHEMES IN DHUBRI**

**2587. MD. RAKIBUL HUSSAIN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether specific labour welfare schemes are being implemented in the Dhubri Lok Sabha constituency of Assam to ensure workers' well-being, particularly in sectors like agriculture, tea gardens, and construction, if so, the details thereof;**
- (b) whether the Government is ensuring the effective enforcement of labour laws in Dhubri, particularly concerning workers' rights, fair wages, safety, and social security benefits, if so, the details thereof along with the steps taken by the Government to address any violations;**
- (c) the details of measures being taken by the Government to support migrant workers and vulnerable groups in Dhubri, particularly regarding healthcare, housing, legal assistance; and**
- (d) whether migrant workers and vulnerable groups in Dhubri are being registered for social security benefits and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (d): The Government implements various welfare schemes for unorganised workers, including those engaged in agriculture, tea gardens, and construction across India, including Dhubri district of Assam. Key schemes include Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) for healthcare, Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) for life and accident insurance, and Pradhan Mantri Shram Yogi Maan-Dhan (PMSYM) for pension benefits. Additionally, workers benefit from the One-Nation-One-Ration-Card Scheme for food security, Pradhan Mantri Awas Yojana (PMAY) for housing, and skill development initiatives such as Deen Dayal Upadhyay Gramin Kaushal Yojana and Pradhan Mantri Kaushal Vikas Yojana. Mahatma Gandhi NREGS is a employment Scheme.**

**Contd..2/-**

**In addition, plantation workers are also covered under Provident Fund & Miscellaneous Provisions Act, 1952 implemented by the Employees Provident Fund Organisation (EPFO). Tea Plantation workers in Assam are covered under the Assam Tea Plantation Provident Fund Scheme, 1955. The Plantations Labour Act has been subsumed in the Occupational, Safety, Health and Working Conditions Code, 2020.**

**The working conditions of the tea plantation workers are governed by Plantations Labour Act, 1951. The Act requires the employers to provide the workers with Housing, Medical facilities, Sickness and Maternity Benefits and other forms of social security majors. There are provisions for educational facilities for Children, Drinking Water, Conservancy, Canteens, Creches and recreational facilities for the benefit of the workers and their families in and around the work places.**

**The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 [BOCW (RE&CS) Act, 1996] to regulate the employment and conditions of service of building and other construction workers. The Act provides for their safety, health and welfare measures and for other matters connected therewith or incidental thereto.**

**The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interest of migrants workers. The Act provides for registration of certain establishments employing Inter-State Migrant workers, licensing of Contractors etc. Workers employed in such establishments are to be provided payment of Minimum wages, Journey allowances, Displacement allowances, residential accommodation, medical facilities and protective clothing etc. This Act has been subsumed in the Occupational, Safety, Health and Working Conditions Code, 2020.**

**Labour being a subject under the Concurrent List of the Constitution of India, where both the Central & State Governments are competent to enact legislation and enforce Labour Laws as per their respective jurisdictions.**

**Ministry of Labour & Employment launched eShram portal on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW), including migrant workers, seeded with Aadhaar. Registration on eShram on self-declaration basis. As on 10.03.2025, over 30.70 Crore unorganized workers including migrant workers, are registered on eShram portal.**

**As per Budget Announcement, the eShram- “One-Stop-Solution” was launched on 21st October 2024. eShram – “One-Stop-Solution” entails integration/mapping of different Social Security/Welfare schemes at single portal i.e., eShram. This enables unorganised workers, including migrant workers registered on eShram, to access 13 social security schemes and see benefits availed by them so far, through eShram;- including PMSBY, PMJJBY, Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB- PMJAY), Prime Minister Street Vendors Atma Nirbhar Nidhi (PM-SVANidhi), PMAY (Urban & Rural), NSAP – National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Programme (MGNREGA), Pradhan Mantri Matsya Sampada Yojana (PMMSY) and Pradhan Mantri Kisan Samman Nidhi Scheme (PM Kisan).**

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